

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT – IV

21. C.P. (IB)/369(MB)2022

CORAM:

SHRI MANOJ KUMAR DUBEY
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **30.11.2022**

Name of the Parties: Kepuce Footwear Private Limited
 Vs.
 Cosmic Export Solutions (India) Private
 Limited

Section 9 of Insolvency and Bankruptcy Code, 2016

ORDER

The Court is convened through Video Conference.

1. Mr. Shubham Sharma, Ld. Counsel for the Petitioner present.
Mr. Rushabh Chopra, Ld. Counsel for the Corporate Debtor present.
2. Counsel for the Corporate Debtor submits that reply is served on the Operational Creditor. Counsel for the Operational Creditor seeks time to file rejoinder. Time granted.
3. Counsel for the Operational Creditor is directed to file rejoinder and serve the same Corporate Debtor within 2 weeks.
4. Hard copy of the Petition is not available with the Bench. The Petitioner is directed to ensure that hard copy of entire pleadings will be available on the Bench on the next date of hearing.
5. List this matter on **06.02.2023** for final hearing.

Sd/-

MANOJ KUMAR DUBEY
Member (Technical)

/NP/

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)